



\$~52 to 54

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12664/2018 & CM APPL. 49213/2018

MADHAV UNIVERSITY AND ANR. Petitioners
Through: Mr. Jamshed Cama, Sr. Adv.
with Mr. Saulabh Prakash, Ms. Devyani, Mr.

Utsav Jain and Mr. Kunal Gosain, Advs.

versus

UNION OF INDIA AND ANR. Respondents

Through: Mr. Dev. P. Bhardwaj, CGSC for UOI with Ms. Anubha Bhardwaj, Adv. Mr. Shiv Mangal Sharma, AAG with Mr. Saurabh Rajpal and Mr. Vikramjeet Singh, Advs. for State of Rajasthan

+ W.P.(C) 12715/2018

MANAV KALYAN AND VIKAS SHIKSHAN

SANSTHAN Petitioner

Through: Mr. Jamshed Cama, Sr. Adv. with Mr. Saulabh Prakash, Ms. Devyani, Mr. Utsav Jain and Mr. Kunal Gosain, Advs.

versus

UNION OF INDIA AND ORS. Respondents

Through: Mr. Dev. P. Bhardwaj, CGSC for UOI with Ms. Anubha Bhardwaj, Adv. Mr. Shiv Mangal Sharma, AAG with Mr. Saurabh Rajpal and Mr. Vikramjeet Singh, Advs. for State of Rajasthan

+ W.P.(C) 12764/2018 & CM APPLs. 49543-44/2018

SHRI MAHARSHI DADHICH EDUCATION SOCIETY

..... Petitioner

Through: Mr. Jamshed Cama, Sr. Adv.





with Mr. Saulabh Prakash, Ms. Devyani, Mr. Utsav Jain and Mr. Kunal Gosain, Advs.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr. Dev. P. Bhardwaj, CGSC for UOI with Ms. Anubha Bhardwaj, Adv. Mr. Shiv Mangal Sharma, AAG with Mr. Saurabh Rajpal and Mr. Vikramjeet Singh, Advs. for State of Rajasthan

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER 13.12.2018

%

Mr. Cama, learned Sr. Counsel for the petitioner, has concluded his arguments.

To hear the arguments of the respondents, renotify on 14th December, 2018.

C. HARI SHANKAR, J

DECEMBER 13, 2018 dsn